MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of State Lotteries."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

15.50 hrs.

CIVIL LIBERTIES COMMISSIONS BILL

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of civil liberties guaranteed by the Constitution.

MR DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the setting up of Civil Liberties Commissions to investigate infringement of civil liberties guaranteed by the Constitution."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

MOTHER'S LINEAGE BILL*

PROF. MADHU DANDANATE (Rajapur) : I beg to move for leave to introduce a Bill to provide for the right to trace one's lineage from the side of one's mother.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the right to trace one's lineage from the side of one's mother."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

15.49 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 16)

SHRIMATI JAYANTI PATNAIK (Cuttack) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRIMATI JAYANTI PATNAIK : I introduce the Bill.

FAMILY RESTRICTION INCENTIVES BILL*

SHRIMATI JAYANTI PATNAIK (Cuttack) : I beg to move for leave to introduce a Bill to provide for incentives to those who would restrict their families by using family planning devices.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for incentives to those who would restrict their families by using family planning devices."

The motion was adopted.

---

*Published in Gazette of India Extraordinary, Part II Section 2 dated 9-12-1983.

SHRIMATI JAYANTI PATNAIK : I introduce the Bill.

CONSTITUTION AMENDMENT BILL*

(Substitution of new article for article 263)

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15.51 hrs.

CONSTITUTION (AMENDMENT) BILL—(*CONTD*)

(Amendment of article 31B)

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the following motion move by Shri M.M. Lawrence on 26th August, 1983, namely,

> "That the Bill further to amend the Constitution of India, be taken into consideration."

Three hours were allotted for this Bill and we have already taken about 2 hours and 31 minutes ; we have got only 30 minutes now. Mr. Harish Rawat was on his legs. He will continue now.

---

*Published in Gazette of India Extraordinary, Part II, Section 2 dated 9-12-83.

श्री हरीश रावत (अल्मोड़ा) : उपाध्यक्ष महोदय, मैं कह रहा था कि स्वाधीनता के पहले के दिनों में ही कांग्रेस का यह दृष्टिकोण रहा है कि भूमिसुधार किया जाए। स्व० नेहरू जी ने कहा था कि जब तक भूमिसुधार नहीं किए जायेंगे, तब तक इस देश की पावर्टी को, इस देश की आर्थिक स्थिति को मात्र औद्योगीकरण के द्वारा नहीं सुधारा जा सकता है। कांग्रेस का दृष्टिकोण शुरू से रहा है और उसी के आधार पर प्रथम पंचवर्षीय योजना से लेकर आज तक भूमिसुधार हमारी सरकार का मुख्य उद्देश्य रहा है। लेकिन भूमिसुधार के संबंध में हमने जितने भी लक्ष्य निर्धारित किए, उसका लाभ जिस मात्रा में भूमिहीनों को मिलना चाहिए था, उस मात्रा में नहीं मिल पाया। इस देश के अन्दर जितनी कृषि योग्य भूमि

15.52 hrs.

[SHRI R.S. SPARROW in the Chair]

है, उसका मात्र 20 प्रतिशत ही कृषि करने वाले लोगों के पास है। शेष 80 प्रतिशत बड़े लोगों के पास है। इस प्रकार से एक असंतुलन टीलर्स के बीच में कायम है। इस स्थिति को देखते हुए कृषि उत्पादन के बढ़ने की बात नहीं की जा सकती है।

साथ-साथ इनके बीच में जो असमानता है, उसको घटाने के विषय में भी सरकार को कोशिश करनी चाहिए। हमारा जो एक नारा लैंड-टू-दि-टीलर—रहा है, आपको हम वास्तविकता में नहीं बदल पाए हैं। आज स्थिति यह है कि जो शहरी कुलक्स हैं, वे बहुत बड़ी लैंड-होल्डिंग के मालिक हैं। जो खुद कभी खेती नहीं करता है, उसके पास सबसे अधिक भूमि है। उत्तरप्रदेश के तराई क्षेत्र में विड़ला का एक बहुत बड़ा फार्म है। जिन्होंने कभी